

ITEM NO.25

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 644/2023

SUNITA THAWANI

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 07-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Ms. S. Ambica, Adv.
Mr. Pratul Pratap Singh, Adv.
Mr. Aakriti Vikas, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 This Court by its order dated 6 January 2020 did not interfere with the order of the Delhi High Court dismissing an earlier Writ Petition under Article 226 of the Constitution. However, the petitioner was granted liberty to work out her remedy with the competent authorities.
- 2 The petitioner has stated that she has made a representation on 29 September 2020 with a reminder on 21 April 2023.

- 3 We leave it open to the petitioner to pursue the representation so that an appropriate view can be taken by the competent authority on whether and if so how the grievance requires to be suitably addressed.
- 4 The grievance may be scrutinized at the appropriate level.
- 5 The Writ Petition is accordingly disposed of.
- 6 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR